

**Before the Appellate Tribunal for Electricity**  
(Appellate Jurisdiction)

**IA No.244 of 2012 & IA No.245 of 2012**  
**in DFR No.1089 of 2012**

**Dated :31<sup>st</sup> July, 2012**

**Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson**  
**Hon'ble Mr. Rakesh Nath, Technical Member**

**Tamil Nadu Electricity Board** .... **Appellant (s)**

**Versus**

**M/s Indian Wind Power Association & Anr.** ...**Respondent (s)**

Counsel for the Appellant(s): Mr. S. Vallinayagam

**ORDER**

**IA No.244 of 2012**  
***(Appl. for waiver of court fee)***

Since the amount in respect of one M.P. has been deposited,  
the Application for waiver of the court fee is allowed.

**IA No.245 of 2012**  
***(Appl. for condonation of delay)***

Issue notice to the Respondents returnable on  
08.08.2012. Dasti service is permitted.

We are not satisfied with the reasons given in the Application  
to condone the delay. Therefore, the learned counsel for the

Applicant seeks some time to file the better affidavit. Accordingly, he is permitted to file the better affidavit.

Post the matter on **08.08.2012.**

**(Rakesh Nath)**  
**Technical Member**

**(Justice M. Karpaga Vinayagam )**  
**Chairperson**

**ts/mk**